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CUSTOMS. EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/729 /2005

Date 13/05/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
AIR OFFICER COMMANDING
NO.25ED, AIR FORCE STATION, DEVLALI (SOUTH)
NASHIK, MAHARASTRA
422501

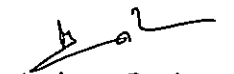
AIR OFFICER COMMANDING

THE COMMISSIONER OF CUSTOMS, MUMBAI

Appellant

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. C/112/08-CUS. DATED 08.05.08
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent THE COMMISSIONER OF CUSTOMS, MUMBAI
ASST. COMMISSIONER OF CUSTOMS, GOVERNMENT STORES SECTION,
NEW CUSTOM HOUSE, BALLARD ESTATE, MUMBAI

2. Adv. / Consult

3. S.D.R.
4. J.C.D.R.
5. Bar association, CESTAT, New Delhi
6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017
7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)
9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.
10. Nidheshak publications, I.P.Estate, new Delhi
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026
12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017
13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070
14. Office Copy
15. Guard file


Assistant Registrar
(Customs Appeal Branch)

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, NEW DELHI
COURT NO. II

Custom Appeal No. 729 of 2005

(Arising out of Order-in-Appeal No. 177/2005/MCH dated 21.4.2005 passed by the
Commissioner of Customs (Appeals), Mumbai)

For approval and signature

HON'BLE MR. S.S. KANG, VICE PRESIDENT
HON'BLE MR. M. VEERAIYAN, MEMBER (TECHNICAL)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities.	

Air Officer Commanding

Appellant

Vs.

CC, Mumbai

Respondent

Appearance:

Wing Cdr. R.K. Singh & Sqn. Ldr. G. Kaushik, JWO Bhatt - For appellant
Shri B.K. Singh, DR - For respondent

CORAM:

HON'BLE MR. S.S. KANG, VICE PRESIDENT
HON'BLE MR. M. VEERAIYAN, MEMBER (TECHNICAL)

Date of Hearing: 8.5.2008

Final Order No. C/112/08 dated 8/5/08

Per S.S. Kang:

The appellant is a Public Sector Undertaking and governed
by the orders passed by the Hon'ble Supreme Court in the case of

ONGC Vs. CCE, Calcutta reported in 1992 (61) ELT 3. The requisite permission to pursue the appeal has not been filed by the appellant. Therefore, the appeal is dismissed. However, the appellant shall have liberty to apply for restoration of the appeal on production of necessary clearance from the COD.

(Dictated & pronounced in open Court)

(S.S. KANG)
VICE PRESIDENT

(M. VEERAIYAN)
MEMBER (TECHNICAL)

RM